IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA 993/93.   Dt. of Order:7-3-94.

J.Vittal

                                        ....Applicant
        Vs.

1. The General Manager,
   Ordinance Factory Project,
   Eddumailaram, District Medak.

2. The District Employment Officer,
   District Employment Exchange,
   Sangareddy, Medak District — A.P.

                                        ....Respondents

Counsel   for   the   Applicant   :   Shri Meharchand Nori

Counsel   for   the   Respondents :   Shri N.V.Raghava Reddy,
                                        Addl.CGSC

                                        Shri D.Pandu Ranga Reddy,
                                        Spl. Counsel for AP State

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI   :   MEMBER (A)

                                        ....2.

OA.993/93

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri Meharchand Nori, learned counsel for the applicant and Sri N.V. Raghava Reddy, learned counsel for the Respondent No.1 and Sri D. Panduranga Reddy, learned counsel for the respondent No.2.

2.   An extent of 8 cents in Survey No.284/A-4 of Indrakaran Village belonging to father of the applicant was acquired for Ordnance Factory at Medak. A scheme was formulated to provide job for one member of the displaced family that is the family/which the land was acquired for the ordnance factory.

3.   Name of the applicant was sponsored by the Employment Exchange and he was interviewed alongwith others on 13-8-1987 But later on it was cancelled when leakage of question papers was suspected and again the applicant was interviewed on 19-2-1989 But when the applicant was not provided any job by the Ordnance Factory i.e. R-1, this OA was filed praying for a direction to R-1 to provide employment to the applicant under the land displaced persons category.

4.   It is not in dispute that the land of an extent of 8 cents in the name of the father of the applicant was acquired for R-1 Ordnance Factory but the three fold contentions of R-1 for denying job to the applicant are :-
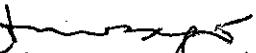
i)   The name of the applicant was not shown in the list that was sent by the Reviewing authorities;

ii)   His brother Sri J. Ram Mohan is already working in M.E.S.; and

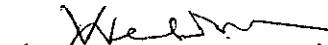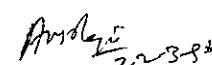iii) The applicant had not got the minimum marks prescribed for the post of Store Keeper.

5.   It is now admitted for R-1 that the name of the
applicant is referred to as dependent of Sri Anjaiah, in
whose name an extent of 8 cents under Survey No.284/A-4 of
Indrakaran village was registered. It is not the case of
R-1 that Sri Ram Mohan was provided with job in the land
displaced quota. Hence, it is not a ground for declaring
job to the applicant.

6. ⎷ The applicant passed intermediate and also typewriting
lower grade. Keeping in view the above educational quali-
fications of the applicant, R-1 had to consider the case of
the applicant for job suitable to his qualifications ~~or in~~ *as and*
when his turn comes .
~~the minimum requisite prescribed as and when he acquires.~~

7.   The OA is ordered accordingly. No costs.

(A.B. Gorthi)   (V. Neeladri Rao)
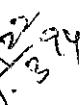Member(Admn.)   Vice-Chairman

Dated : March 7, 94
Dictated in the Open Court   Deputy Registrar(J)CC

sk
To
1. The General Manager, Ordinance Factory Project,
       Eddumailaram, Medak Dist.

2. The District Employment Officer,
       District Employment Exchange,
       Sangareddy, Medak Dist.A.P.

3. One copy to Mr.Meharchand Nori, Advocate, CAT.Hyd.

4. One copy to Mr.N.v.Raghava Reddy, Addl.CGSC.CAT.Hyd.

5. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.Govt.CAT.Hy

6. Onecopy to Library, CAT.Hyd.

7. One spare copy.

pvm

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
        HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
                    VICE-CHAIRMAN

                AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)
                AND

THE HON'BLE MR. T. CHMEMBER(JUDL)

                AND
THE HON'BLE MR.R.RANGARAJAN : MEMBER
                                    (ADMN)

Dated: 7-3-1994.

ORDER/JUDGMENT:

_____

M.A./R.A/C.A. No.

                                    in
O.A.No.   993/93.

T.A.No.   (W.P.No.   )

Admitted and Interim Directions
issued.

Allowed.

Disposed of with direction

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm